

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A No. 180/00566/2018**

Friday, this the 29<sup>th</sup> day of June, 2018.

**CORAM:**

**HON'BLE Mr. E.K. BHARAT BHUSHAN, ADMINISTRATIVE MEMBER**

M. Thomas, 55 years,  
S/o. Joseph Joseph,  
Accountant, O/o. the Superintendent of Post Offices,  
Manjeri – 676 121.  
Residing at : “Mathasseri House”,  
Thrikkalgode (P.O), Manjeri – 676 123. - Applicant

[By Advocate Mr. Shafik M.A]

**Versus**

1. Union of India represented by  
The Chief Postmaster General,  
Kerala Circle, Trivandrum – 695 033.
2. The Postmaster General,  
Northern Region, Kozhikode – 673 011.
3. The Director of Postal Services,  
O/o. The Postmaster General,  
Northern Region, Kozhikode – 673 011.
4. The Superintendent of Post Offices,  
Manjeri Division, Manjeri – 676 121.
5. K.V. Anilkumar,  
Superintendent of Post Offices,  
Manjeri Division, Manjeri – 676 121.
6. P. Pramodkumar,  
Assistant Superintendent of Post Offices,  
Manjeri Sub-Division,  
Manjeri – 676 121. - Respondents

[By Advocate : Mr. N. Anilkumar, Senior PCGC]

The application having been heard on 29.06.2018, the

Tribunal on the same day delivered the following:

**O R D E R**  
**Per: Bharat Bhushan, Administrative Member**

Heard Mr. Shafik M.A, learned counsel for the applicant.

2. The applicant is an Accountant working under the 4<sup>th</sup> respondent. He is aggrieved by the impugned Annexure A-1 order dated 02.11.2017 imposing upon him punishment of stoppage of three increments without cumulative effect. He submits that the punishment is to take effect from 1<sup>st</sup> July. He submits that an appeal has been filed before the Director of Postal Services, copy of which is available at Annexure A-11.

3. Mr. N. Anilkumar, Senior PCGC takes notice on behalf of the respondents excluding R-5 and 6.

4. As agreed to by both sides, the O.A is disposed of by issuing a direction to the 3<sup>rd</sup> respondent to consider and take a decision on the appeal petition at Annexure A-11 within 30 days from the date of receipt of a copy of this order. The punishment imposed is not to be given effect to until the disposal of the representation.

5. The O.A is disposed of as above. No order as to costs.

(Dated, 29<sup>th</sup> June, 2018.)

**(E.K. BHARAT BHUSHAN)**  
**ADMINISTRATIVE MEMBER**

Applicant's Annexures

Annexure A1 - True copy of the Memo No. SP/CON/MJI/I dated 2.11.2017 issued by the 4<sup>th</sup> respondent.

Annexure A2 - True copy of the Memo No. SP/CON/MJI/I dated 11.10.2017 issued by the 4<sup>th</sup> respondent.

Annexure A3 - True copy of the complaint dated 7.8.2017 submitted before the 4<sup>th</sup> respondent.

Annexure A4 - True copy of the letter No. CPT/CPHRAMS/II dated 20.09.2017 issued by the 4<sup>th</sup> respondent.

Annexure A5 - True copy of the Report No. GI/SP-CON/17 dated 06.10.2017 of the 6<sup>th</sup> respondent.

Annexure A6- True copy of the report No. Vig/2/Dlgs/2017-18 dated 19.10.2017 of the ASP (Vig) of the 2<sup>nd</sup> respondent.

Annexure A7 - True copy of the letter dated 20.10.2017 submitted by the applicant.

Annexure A8 - True copy of the letter dated 1.11.2017 submitted by the applicant.

Annexure A9 - True copy of the Circular No. SP/CON/MJI/I dated 16.10.2017 issued by the 4<sup>th</sup> respondent.

Annexure A10 - True copy of the Appeal dated 15.12.2017 submitted before the 3<sup>rd</sup> respondent.

Annexure A11 - True copy of the letter dated .12.2017 submitted before the 3<sup>rd</sup> respondent.

Annexure A12 - True copy of the report No. SP/PSD/CON/17-18 dated 12.01.2018 of the Superintendent, PSD.

Annexure A13 - True copy of the Complaint dated 06.06.2018 submitted before the 2<sup>nd</sup> respondent.

Annexure A14 - True copy of the request dated 14.10.2017 before the Station House Officer, Manjeri.

Annexure A15 - True copy of the letter No. 1309/TDR/CI/17 dated 22.10.2017 of the SI of Police, Manjeri.

Annexure A16 - True copy of the RTI request dated 19.08.2017 of the applicant and its reply.

Annexures of Respondents

Nil

\*\*\*\*\*